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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-850/2003

New Delhi this the 28th day of March, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Panna Lal,
S/o Sh. Ram Singh,
R/o 1/450-C, Ambedkar Colony,
Chawni, Aligarh(UP). Applicant

(through Sh. D.N. Sharma, Advocate)

Versus

1. Union of India through
the Director of Printing,
Government of India, 'B' Wing,
Nirman Bhawan, New Delhi.
2. The Manager,
Govt. of India Press,
Aligarh(UP). Respondents

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant Panna Lal working as a Binding Assistant in the Government of India Press, Aligarh is aggrieved by the inaction of the respondents regarding his application dated 27.1.2003 (Annexure A-1) for taking voluntary retirement under Special Voluntary Retirement Scheme circulated vide Department of Personnel & Training dated 28.02.2002 (Annexure No.2) in spite of the exercise of his option dated 27.1.2003 (Annexure A-1). Learned counsel for the applicant submits that the applicant has also submitted a representation dated 03.03.2003(Annexure-A3) and that there is no reply or response to the said



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representation from the respondents as on date. He prays that the OA may be disposed of at the admission stage itself with a direction to the respondents to dispose of the aforesaid representation within a particular time frame to be fixed by the Court with liberty to approach the Tribunal again if any grievance survives further thereafter.

3. On a consideration of the matter and after hearing the learned counsel for the applicant, OA is disposed of at the admission stage itself with the following directions:-

(i) Respondents are directed to examine the aforesaid representation submitted by the applicant on its merits treating the grounds taken in the present OA also as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within six weeks from the date of receipt of a copy of this order.

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(ii) If any grievance survives further thereafter the applicant is granted liberty to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

4. O.A. is disposed of as above.

5. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondentts.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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